

FIR No.212/2020  
PS Sarai Rohilla  
U/s 394/34 IPC  
State Vs. Nadeem S/o Md. Saleem

17.08.2020

Through video conferencing

An application for permission to interrogate the accused Nadeem S/o Md Saleem has been moved on behalf of IO SI Vinod, P.S. Sarai Rohilla.

Present: Ld. APP for the state.  
IO/ SI Vinod in person.

IO has moved an application for permission to interrogate the accused Nadeem S/o Md. Saleem and has submitted that accused is wanted in this case and he was arrested on 26.06.2020 in case FIR No. 616/2020 U/s 392/397/411/34 IPC and running in JC in same case

Heard.

IO is granted permission to interrogate and arrest the accused Nadeem S/o Md Saleem in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned Jail Duty Magistrate.

Application is disposed off accordingly.

*Chander Mohan*

(CHANDER MOHAN)

MM-04 (CENTRAL),  
DELHI 17.08.2020

E FIR No.00502/2020  
PS Sarai Rohilla  
U/s 379//34 IPC  
State Vs. Sandeep etc.

17.08.2020

Through video conferencing

An application for permission to interrogate the accused persons has been moved on behalf of IO, P.S. Sarai Rohilla.

Present: Ld. APP for the state.  
IO in person.

IO has moved an application for permission to interrogate the accused persons namely Sandeep S/o Tangraj and accused Santosh S/o Sh Raja and has submitted that accused persons were arrested in case FIR No.199/2020 U/s 356/379/34 IPC PS DBG Road and disclosed their involvement in present case also . Accused persons are running in JC .

Heard.

IO is granted permission to interrogate and arrest the accused persons in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned Jail Duty Magistrate.

Application is disposed off accordingly.

**CHANDER  
MOHAN**

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(CHANDER MOHAN)

MM-04 (CENTRAL),  
DELHI 17.08.2020

FIR No.88/2020  
PS Sarai Rohilla  
U/s 392/397/452/506/34 IPC  
State Vs. Amarjeet @ Macchi

17.08.2020

Through video conferencing

An application for permission to interrogate the accused Amarjeet @ Macchi has been moved on behalf of IO, P.S. Sarai Rohilla.

Present: Ld. APP for the state.  
IO in person.

IO has moved an application for permission to interrogate the accused namely Amarjeet @ Macchi S/o Singheshwar Paswan and has submitted that accused was arrested on 02.07.2020 in case mentioned above and disclosed that he committed robbery of present case with his associate and was arrested in case FIR No. 315/2020 U/s 25 Arms Act PS Dwarka Sec 23, New Delhi and running in JC since 31.05.2020.

Heard.

IO is granted permission to interrogate and arrest the accused persons in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned Jail Duty Magistrate.

Application is disposed off accordingly.

(CHANDER MOHAN) **CHANDER MOHAN**  
MM-04 (CENTRAL),  
DELHI 17.08.2020

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